

23

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

G.C.P. NO. 147/92 in
O.A. NO. 1077/91

DECIDED ON : 8.7.1992

Gopal Singh Meena ... Petitioner

Versus

Union of India & Ors. ... Respondents

CORAM : THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Ms. S. Janani, Counsel for the Petitioner

Shri D. S. Mahendru, proxy counsel for
Shri P. S. Mahendru, Counsel for Respondents

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

The complaint in this case is that the petitioner has not been given an order of posting as per the directions in the O.A. The stand of the respondents is that they have issued the order within time but the same could not be served on the petitioner for one reason or the other. Be that as it may, we directed that the copy of the order be served on the petitioner who was present in the court. The counsel for the petitioner took the copy of the order from the counsel for the respondents and furnished the same to the petitioner in our presence. The petitioner was told that now that the order of posting has been given to him, he should go and report for duty at the earliest and preferably tomorrow. The petitioner agreed to this. No further action under the Contempt of Courts Act is called for and these proceedings are accordingly dropped.

C.J.
(P. C. Jain)
Member (A)

V. S. Malimath
(V. S. Malimath)
Chairman